

**BEFORE THE AJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



**C.P. (I.B) No.364/9/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2019**

Name of the Company: Silvassa Cement Products Pvt Ltd  
V/s  
Noor India Buildcon Pvt Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHRUV K. DAUG	Adv	Petitioner	
2.	Devashish K. Trivedi	Adv.	Respondent	

**ORDER**

The parties are represented through learned counsels.

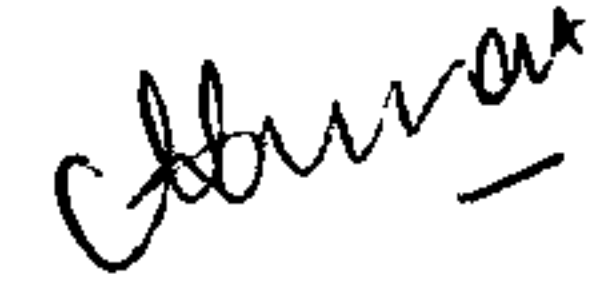
On perusal of the record, it is found that the Respondent was allowed two weeks' time to file reply on 26.08.2019 but has failed to file reply. However, he has furnished the copy of the reply to the Petitioner day before yesterday.

The Learned Lawyer for the Petitioner requesting for time to deal with the reply. The Petitioner is at liberty to file rebuttal documents, if any, within 10 days' by serving advance copy to the other side.

List the matter on 21.11.2019

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 23th day of October, 2019

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**